

Draft

BEFORE THE CENTRAL ADMINISTRATIVE
TRIBUNAL, NEW BOMBAY BENCH, NEW BOMBAY

Original Application No.129/87

Mahendra Pratap,
Farm Officer,
Military Farm,
Ahmednagar

.. Applicant.

Vs

1. Union of India through Secretary, Ministry of Defence, New Delhi.
2. The Quartermaster General, Army Headquarters, CMG's Branch, DHQ PO, New Delhi - 22.
3. The DDGMF, Army Headquarters, QMG's Branch, DGQ PO, RK Puram, New Delhi - 66.
4. The DDMF, HQ Southern Command, Kirkee, Pune - 3.
5. Shri.Kewal Krishan Kapoor, Occup.Service, Military Farm, Jaipur Rajasthan.
6. Shri.Charan Singh, Occup.Service, Military Farm, Jullunder, Punjab.
7. Shri Gurmit Singh Budwal, Occup.Service, HQ Central Command, Lucknow, U.P.

.. Respondents.

Coram: Hon'ble Vice-Chairman Shri B.C.Gadgil.

Hon'ble Member(A) Shri L.H.A.Rego.

ORAL JUDGEMENT: (Per Shri B.C.Gadgil) Dated: 28.7.1987.

The applicant has submitted a Misc.Petition No.171/87 stating therein that he does not wish to proceed in the matter. Mr.J.D.Desai, Advocate (for Mr.M.I.Sethna) present for the Respondents.

The M.P.No.171/87 is allowed and the Original Application No.129/87 is disposed of as withdrawn. The M.P. No.171/87 is also disposed of. No order as to costs.

Mr.Iyer.

B.C.Gadgil
(B.C.Gadgil)
Vice-Chairman
L.H.A.Rego
(L.H.A.Rego) 28.7.87
Member(A)